CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 566/TL/2026

Subject : Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Fatehgarh-II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Fatehgarh-II Transmission Limited (FIITL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 567/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission charges with respect to the Transmission System being established by Fatehgarh-II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Fatehgarh-II Transmission Limited (FIITL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing: **23.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhijit Daimari, FIITL

Record of Proceedings

The representative for the Petitioner, FIITL, submitted that the present Petitions had been filed seeking the grant of a transmission licence for establishing the Inter-State Transmission System scheme, namely, *"Installation of 2 Nos. of Synchronous Condensers (SynCon) units at 765/400/220 kV Fatehgarh-II PS"* (the Project), and for the adoption of the transmission charges in respect of the Project, discovered through the tariff-based competitive bidding process. He further submitted that the Petitioner had complied with all requirements specified in the Transmission Licence Regulations and that CTUIL had already recommended granting a transmission licence.

2. After hearing the representative of the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents;

(b) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter.

(c) The Petitioner to file its compliance affidavit in terms of Regulations 5(8) and 5 (10) of the Transmission Licence Regulations, within a week.

3. The Petitions will be listed for hearing on **11.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)